### NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI

# IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH MA 103/2018 in CP 69/I&BP/2017

## Under Section 12(2) of IBC, 2016

In the matter of

Urban Infrastructure Trustees Ltd... Financial Creditor Vs Neelkanth Township & Constructions Pvt. Ltd. ... Corporate Debtor

Through Uday V. Shah Resolution Professional ... Applicant

Order delivered on 16.2.2018

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J) Hon'ble V. Nallasenapathy, Member (T)

For the Applicant: Ms. Vishaki Bhatia, i/b IRP, i/b Ajay Law Associates, Mr. Uday Shah, Resolution Professional.

Per B. S. V. Prakash Kumar, Member (Judicial)

#### ORDER

### Oral Order dictated in the open court on 13.2.2018

On the application moved by the Insolvency Resolution Professional stating that Committee of Creditors in a meeting held on 6.2.2018 passed a resolution seeking extension of CIRP period for another 90 days for 180 days' period would expire on 7.2.2018, since the application was filed on 7.2.2018, the CIRP period is hereby extended for another 90 days, as envisaged in Section 12(2) of the Insolvency and Bankruptcy Code, 2016 giving effect from 8.2.2018.

Accordingly, the MA No.103/2018 is hereby allowed.

Sd/-

V. NALLASENAPATHY Member (Technical)

Sd/-

B. S. V. PRAKASH KUMAR Member (Judicial)